

Statement

The following stations are covered with STD facility so far:—

District Kathua	District Udhampur	District Doda
Kathua	Udhampur	Doda
Nagriparol	Kud	Khillani
Lakhanpur	Patnitop	Chanderkote
Chadwal	Mantalai	Kishtwar
Barwal	Chenani	Bhaderwah
Barnoti	Manwal	Ramban
Ghagwal	Round-dumail	Batote
Hiranagar	Reasi	Banihal
Bani	Adhkuwari	
	Katra	
	Vaishnovdevi	
	Jyotipuram	
	Talwara	
	Ramnagar	
	Mansar	

Review of Obsolete Laws

1026. SHRI U.V. KRISHNAMRAJU:
SHRI JAYARAMA I.M. SHETTY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Obsolete laws responsible for delays" appearing in the *Statesman* dated January 9, 1999;

(b) if so, whether most of the laws are outdated and there is urged need to review such laws; and

(c) if so, the further reaction of the Government in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) Yes, Sir.

(b) and (c) With the approval of the Prime Minister, Commission on review of administrative Laws under the Chairmanship of Shri P.C. Jain was set up with the objective of:

(i) Undertaking an overview of steps taken by different Ministries/Departments for the review of laws and regulations;

(ii) Identifying proposals for amendment to laws and regulations having intersectoral impact.

(iii) Examining specific changes in existing rules and procedures in the case of selected economic and social sectors so as to make them transparent and predictable.

Recommendations of the said Commission have since been received and steps are being taken to implement the said recommendations.

One Child Norm

1027. SHRI BHARTRAHARI MAHTAB: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the steps being taken by the Government to popularise one-child norm to check the increase in population;

(b) the special provision being made for families with two children;

(c) whether the Government have taken any special steps to check population during last three years; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) One child norm does not constitute the policy of the Government. Special provisions in the form of special pay, 1/2 percent rebate in the

interest on House Building Advance, and a day's Special Casual Leave are available for Government employees who adopt the Small Family norm. For the general public compensation for loss of wages has been provided for in the sterilisation and Intra Utrng Devices (IUD) schemes out of the funds provided by the Central Government.

(c) and (d) During the last three years the Government have been taking several important steps to re-orient the Family Welfare Programme in a new direction. The earlier contraceptive method specific target approach has now been given up. In its place a process of decentralised planning and implementation of the programme at the grassroot level has been initiated. A country wide Reproductive and Child Health Programme has been launched for upgrading and expanding the services in the entire area of Maternal and Child Health. There is a renewed emphasis on male participation in the programme. The focus is on providing a wide range of choice to the couples for selecting their preferred methods of birth control and spacing of children. The involvement of the Non Governmental Organisations and professional bodies is also being enlisted for this programme. The Information, Education and Communication (IEC) campaign is being strengthened.

Production of Natural Gas in Gujarat

1028. SHRIMATI BHAVNA KARDAM DAVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the volume of production of Natural Gas from Tapti field in Gujarat is satisfactory; and

(b) if not, the measures being considered for the optimum production of Natural Gas there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) Yes Sir, as per production rate envisaged in the Production Sharing Contract and initial development plan for Tapti field, the production of gas from Tapti field in Gujarat is satisfactory.

(b) Does not arise.

[Translation]

Power Projects in U.P.

1029. SHRI HARIKEWAL PRASAD: Will the Minister of POWER be pleased to state:

(a) the number of new power projects sanctioned in Uttar Pradesh and locations thereof;

(b) the number of thermal power stations sanctioned for the construction with locations thereof;

(c) whether the Government have received some new proposals from the Uttar Pradesh State Electric Council for the construction of Thermal Power Stations; and

(d) if so, the details thereof?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) and (b) The following projects in Uttar Pradesh have been accorded Techno Economic Clearance by the CEA.

Sl.No.	Name of the project & location	Type	Capacity (MW)	Date of TEC
1.	Anpara 'C' (Sonebhadra Dt.)	Thermal	2x500	9.8.96
2.	Vishnuprayag HEP (Chamoli Dt.)	Hydel	4x100	3.6.97
3.	Rose TPP (Ph-I) (Shahjahanpur Dt.)	Thermal	2x283.5	20.8.97
4.	Tehri Dam ST. II HEP (Tehri Garhwal Dt.)	Hydel	4x250	10.10.88
5.	Auraiya CCGT ST. II (Auraiya Dt.)	Thermal	1x650	28.9.98